AND COMPANY AFFAIRS be pleased to state :

(a) whether Pure Drinks (New Delhi) Limited issued an advertisement in the year 1979-80 asking for Public Deposit;

(b) whether it is true that the purpose for asking the Public Deposit was for the operation of the Company ;

(c) whether the advertisement issued in 1979-80 and the figures given show that the Rs. 30 lacs deposits was utilised for the operations of the Company or was it used to advance moneys to other Companies; and

(d) what action is proposed ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR. (a) Yes, Sir. The Company published an advertisement on 9-2-1980 inviting deposits from public. Another advertisement on the same subject was published by it on 31-10-1980.

(b) In both the advertisements mentioned in (a) above, it was stated that the deposits would be utilised for the operations of the company.

(c) The aforesaid two advertisements were mere invitations for acceptance of deposits by the company, and neither the figure of Rs. 30 lakhs nor the manner of utilisation of the said amount was mentioned in the advertisements.

(d) In view of factual position stated in part (c) above, the question of taking any action against the company does not arise.

RE : ADJOURNMENT MOTIONS ETC.

(*Interruptions*)**

MR. SPEAKER : Nothing said without my permission is going on record.

(*Interruptions*)**

श्री अटल बिहारी वाजपेयी : (नई दिल्ली) : अध्यक्ष जी, दिल्ली में पुलिस की गोली से एक लड़के के मरने की घटना....

अध्यक्ष महोदय : मैं आपका मसला हल करे देता हूं ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, यह अकेली घटना नहीं है .....(व्यवधान) ।

अध्यक्ष महोदय : आप देखिये जिसको मैंने अनाऊ किया है वही बोलेगा ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, दिल्ली में इस तरह की घटनाओं का एक सिलसिला हो रहा है।.... (व्यवधान)

MR. SPEAKER : Whatever is said without my permission shall not good on record.

(*Interruptions*)**

MR. SPEAKER : I have to gove you permission.

अध्यक्ष महोदय: मेरे पास आपका ऐडजेंट मोशन और काल अटेंशन दोनों का नोटिस आया है ।

I have asked for the facts. I have rejected the Adjournment Motions. But I am considering the Calling Attention.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, हमारा कहना ऐडजर्नमेंट मोशन के बारे में है।

**Not recorded.

अध्यक्ष महोदय : ऐडजर्नमेंट मोशन नहीं। क्योंकि कल, परसों, होम मिनिस्ट्री की डिमान्ड्स आ रही है।

श्री अटल बिहारी बाजपेयी : और यह अकेली घटना नहीं है। दिल्ली में पुलिस पागल हो गई है।

श्री राम बिलास पासवान (हाजीपुर) : अध्यक्ष जी, हमने भी एडजर्नमेंट मोशन दिया है।

अध्यक्ष महोदय : मैं एडजर्नमेंट मोशन की बात नहीं कर रहा हूं। मैंने इनको यह बताया था कि ऐडजर्नमेंट मोशन इस बात का मैंने रिजेक्ट कर दिया है। मैं एक बात कहना चाहता हूं जब तक मेरे पास फक्ट्स नहीं आते तब तक मैं कालिंग अटेंशन पर डिसाइड नहीं कर सकता।

So, I have called for facts in this case and then I will decide the case.

(*Interruptions*)**

MR. SPEAKER : Nothing is going on record without my permission.

(*Interruptions*)**

अध्यक्ष महोदय : मैं जिसको एलाऊ करता हूं।

अध्यक्ष महोदय : मैंने किसी को एलाऊ नहीं किया।

(**व्यवधान**)

अध्यक्ष महोदय : आप बैठ जाइये, म बारी बारी आपकी बात भी सुनूंगा।

Why cann't you have the decency to sit down ? What is all this ? You are also doing the same thing.

(*Interruptions*)

अध्यक्ष महोदय : वाजपेयी जी, मैंने आपकी बात का जवाब दे दिया।

(**व्यवधान**)

अध्यक्ष महोदय : आप माने न मानें, आपकी मर्जी।

श्री अटल बिहारी बाजपेयी : मैं मानने को तैयार हूं, आप मनवायें तो।

(**व्यवधान**)

अध्यक्ष महोदय : मैंने कहा कि मैंने फक्ट्स मंगवाये है।

(**व्यवधान**)

SHRI JYOTIRMOY BOSU (Diamond Harbour) I have a point of order . Sir, you have asked for facts from the Home Ministry. They will give their own version. But Mr. Vajpayee and others have got different versions altogether. How will you decide this matter. (*Interruptions*)

अध्यक्ष महोदय : मेरी अपनी बात है।

The decision is mine. It can be based on certain facts. It is not to be influenced by anybody.

SHRI ATAL BIHARI VAJPAYEE : This is not an isolated incident. We want to censure the Government on the break-down of law and order in Delhi.

(*Interruptions*)**

अध्यक्ष महोदय : आप इसमें देख लीजिये, आप मेरी कुर्सी पर बैठें तो ..

श्री अटल बिहारी बाजपेयी : आप होम मिनिस्टर को कहिये कि 4 बजे स्टेटमैंट करें फिरएडजार्नमैंट मोशन के बारे में तय करें। (**व्यवधान**) यह मामला रूक नहीं सकता।

(**व्यवधान**)

अध्यक्ष महोदय : वह तो मैंने कह दिया ।

(व्यवधान)

अध्यक्ष महोदय : क्या यह आपको शोभा देता है? क्या यह आप सब को अच्छा लगता है? यह क्या कर रहे हैं आप ?

(व्यवधान)

अध्यक्ष महोदय : मि० चक्रवर्ती, आप बड़े प्रोफेसर हैं, आप क्या कर रहे हैं? आप आपस में क्यों बातें कर रहे हैं ?

(व्यवधान)

श्री मनी राम बागड़ी (हिसार) : अध्यक्ष महोदय ,.....

(व्यवधान)

अध्यक्ष महोदय : : मैं आपके लिये रास्ता तैयार कर रहा हूं ।

श्री मनीराम बागडी : मैं बीच का रास्ता बताता हूं । पहली बात है, गोली का सवाल है,

(व्यवधान)

अध्यक्ष महोदय : मुझे मालूम नहीं ।

श्री मनीराम बागड़ी : अगर आप रूल आउट करते है तो यह सदन कितने दिन चलगा ?

(व्यवधान)

अध्यक्ष महोदय : मैं अलाऊ नहीं करता हूं । दिल्ली कोई लाट साहब नहीं है, दिल्ली भी देश का अंग है ।

(व्यवधान)

THE MINISTER OF STATE IN THE NINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, our Ministry is in touch with the Delhi Administration and I may assure the hon. House that a statements will be made by the Home Ministry by this evening..... (*Interruptions*).

अध्यक्ष महोदय : मैंने आपको सुन लिया है। अब मैंने एक मेम्बर को एलाऊ किया है । उन्हे सुन लेने दीजिए

(व्यवधान)

अध्यक्ष महोदय : आप बैठिये आप को भी सुन लूंगा ।

(व्यवधान)

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय : स्टेटमेंट हो रहा है, यह बहुत अच्छी बात है। लेकिन स्टेटमेंट के बाद हमको भी सवाल पूछने की इजाजत दीजिये ।

अध्यक्ष महोदय : जो रूल्ज में होगा, वह करूंगा ।

(व्यवधान)

श्री अटल बिहारी बाजपेयी : यह स्टेटमेंट हमारी मांग पर हो रहा है। वह सुओ मोटो नहीं हो रहा है। हमें सवाल पूछने का अधिकार होना चाहिये ।

(व्यवधान)

अध्यक्ष महोदय : अगर आप लोग ऐसे ही हाउस को चलाना चाहते है, तो यह आपकी इच्छा है। मुझे तो कुछ नहीं करना है। आप आपस में क्यों बात करते हैं ? जब मैंने एक बात कही है कि सब की...

(व्यवधान)

MR. SPEAKER : I do not say anything; you are at liberty to do. Why should I curb you ?

(*Interruptions*)

PROF. MADHU DANDAVATE (Rajapur): Sir, you have permitted to raise the issue.

अध्यक्ष महोदय : मैं आपको सुन लेता हूं । लेकिन जब कोई सुनने ही नहीं देगा, तो क्या फायदा होगा ?

(व्यवधान)

PROF. MADHU DANDAVATE : I have already given a notice of adjournment motion because of the failure of the Central Government to dismiss the Assam Government.....

MR. SPEAKER : No; I have given my ruling. That has already been disallowed. I have rejected it.... I have not allowed...No, I have rejected the adjournment motion.

(*Interruptions*)**

MR. SPEAKER : I have considered that ; not allowed. I have rejected that motion.

12.12 hrs.

ARREST OF MEMBER

SHRI EDUARDO FALEIRO (Mormugas) : Sir, Yesterday at 3.30 p.m. in Calcutta, Shri Ashok Sen, a Member of this House was arrested....

MR. SPEAKER : That is something else.

(*Interruptions*)

SHRI EDUARDO FALEIRO : I made enquiries in your office; upto last night no intimation was received.

MR. SPEAKER : I am asking for facts.

SHRI EDUARDO FALEIRO : It is the duty of the Police Commissioner to inform you as early as possible. If he has not informed you, it amounts to breach of privilege. I have given notice of breach of privilege against Police Commissioner, Calcutta and I request you to permit me to raise this issue now.

(*Interruptions*)**

Mr. Speaker : आप क्यों बोल रहे हैं ।

Have I allowed you ? Why don't you curb your Members.

SHRI EDUARDO FALEIRO : Sir.....

MR. SPEAKER : I have called for facts. I can only decide after I know all the facts.

SHRI EDUARDO FALEIRO : My point of order is that when a Member of Parliament is arrested, immediately you must be informed about the arrest.

MR. SPEAKER : I think have also.....

(*Interruptions*)

SHRI DEUARDO FALEIRO : Upto last night, he had not informed (*Interruptions*) What is your ruling?

MR. SPEAKER : I have got the information.

SHRI DEUARDO FAILEIRO : At what time ? At 3.30 p.m. the incident took place. Thsre is direct telephone link from calcutta to Delhi. Why was.... (*Interruptions*)

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SA-

THE : It is direct branch of press privilege actually.

SHRI EDUARDO FALEIRO : It is a breach of privilege. I have given notice of a breach of privilege. (*Interruptions*) I may be permitted to raise a breah of privilege.

**Not recorded.